

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:361
ANSWERED ON:29.08.2011
REHABILITATION OF CHILD LABOURERS
Mandal Dr. Tarun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the schemes/programmes under which the Union Government extends assistance for rehabilitation of child labour;
- (b) whether the Government proposes to rehabilitate the children rescued as per provisions of anti-child labour laws in the country who do not have any parental support;
- (c) if so, the details thereof;
- (d) whether some financial assistance is being provided to special schools run by Non-Governmental Organisations (NGOs) for their rehabilitation;
- (e) if so, the details of such NGOs and the funds allocated to them during the last three years for this purpose; and
- (f) the standard/criteria adopted by the Government by which it shall define such children's entry into the mainstream of formal education?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 361 FOR ANSWER ON 29.8.2011 REGARDING REHABILITATION OF CHILD LABOURERS BY DR. TARUN MANDAL.

(a): The Government is implementing two Schemes for rehabilitation of child labour i.e. (i) National Child Labour Project (NCLP) Scheme, which is 100% Central Sector Scheme is being implemented through District Project Societies headed by Deputy Commissioner/District Magistrate (ii) Grant in Aid (GIA) Scheme under which funds to the extent of 75% of the project cost are released directly to NGOs for elimination of the child labour in the districts which are not covered under the National Child Labour Project.

(b) & (c): Under National Child Labour Project (NCLP) Scheme and Grant In Aid Scheme (GIA) of Ministry of Labour & Employment, the children withdrawn from work are enrolled in the special schools, where they are provided with bridging education, vocational training, stipend, health care, nutrition, etc. The children who do not have parental support are being taken care of under Integrated Child Protection Scheme (ICPS) of Ministry of Women & Child Development. As per the available information 2,98,611 children have been rehabilitated during last three years through NCLP Scheme and 94,310 children have been benefited through ICPS Scheme during 2010-11.

(d) & (e): Under NCLP Scheme, funds are released directly to the District Project Societies headed by Deputy Commissioner/District Magistrate for eradication of child labour and expenditure of Rs.147.21 crore, Rs.95.27 crore & Rs.92.71 crore have been incurred during 2008-09, 2009-10 and 2010-11 respectively. Under Grant in Aid Scheme, funds to the extent of 75% of the project cost are released directly to the NGOs for elimination of the child labour in the districts which are not covered under the National Child Labour Project. The details of NGOs and the funds allocated to them during the last three years is at Annexure-I.

(f): National Child Labour Project school is a special school for child labour whose basic purpose is to prepare the child through bridge education for admission in formal school. Child Labour are identified in survey, withdrawn from work, provided with bridging education, vocational training, stipend, health care, nutrition etc. in NCLP schools and finally mainstreamed into formal education system. The criteria of mainstreaming is to sufficiently prepare the children to be able to be admitted in regular schools.